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CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK

ORIGINAL APPLICATION NO. 350 OF 2012

Cuttack this the 14<sup>th</sup> day of May, 2012

CORAM:

HON'BLE SHRI C.R.MOHAPATRA, ADMINISTRATIVE MEMBER

AND

HON'BLE SHRI A.K.PATNAIK, JUDICIAL MEMBER

ORDER

Heard Shri A.K.Mohapatra, learned counsel for the applicants (nine in number) and Shri S.B.Jena, learned Addl. Standing Counsel (on whom a copy of this O.A. has already been served) appearing for the Respondents and perused the materials on record.

In this Original Application applicants have sought for direction to Respondents to grant them pre-revised scale of pay or Rs.1600-2660/- corresponding to the revised scale of pay of Rs.5500-9000/- with effect from the date that is applicable to each of the applicants by quashing Annexure-6 and to make payment of differential arrear amount etc.

It reveals from the record that the applicants, without exhausting the departmental remedy have approached this Tribunal directly. Learned counsel for the applicants prays that the applicants will make individual within 15 days to the Respondents and the same may be disposed of within a specific time-frame.

Having considered the submissions, we hereby direct the Respondents that representations as above, if made within 15 days hence, may be considered as per rules. The orders of the coordinate Benches of the Tribunal as reflected in the present O.A. if applicable, may be kept in view while deciding the representations within a period of 90 days from the date of receipt of representations.

(Signature)

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With the above observation and direction, this O.A. is disposed of. No  
costs.  
  
JUDICIAL MEMBER

  
ADMINISTRATIVE MEMBER